

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 171/MP/2024**

Subject : Petition under section 79 (1) (f) of Electricity Act, 2003, read with Regulation 1.5(iv) of the IEGC, 2010 read with Rule 3 of the Electricity (Promotion of Generation of Electricity from Must-Run Power Plant) Rules, 2021 and Regulation 65 (1) of the CERC (Conduct of Business) Regulations, 2023 inter alia seeking compensation for breach of the MUST RUN status accorded to the Petitioner's 2x10 MW (AC) solar PV power project with 8MWhr BESS (battery energy storage system) at Attam Pahad and Dolly Gunj Sites at South Andaman.

Petitioner : NLC India Limited

Respondents : Electricity Department, Andaman

Date of Hearing : **7.10.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Venkatesh, Advocate, NLCIL  
Shri Aashwyn Singh, Advocate, NLCIL

**Record of Proceedings**

During the hearing, the learned counsel of Petitioner submitted that the present petition had been filed for compensation for deemed generation charges, as the evacuation of power was curtailed by the Respondent, SLDC.

2. The Commission, after hearing the learned counsel of Petitioner, directed as under:
  - (a) Admit, and issue notice to the parties.
  - (b) The Respondent shall file its reply on or before **12.11.2024** after serving a copy to the Petitioner, who may file a rejoinder, if any, by **26.11.2024**.
4. The Petition shall be listed for hearing on **5.12.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

